

**GOVERNMENT OF INDIA  
FINANCE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3725  
ANSWERED ON:13.12.2002  
ADVOCATES IN BANKS  
SURINDER SINGH BARWALA;VILAS BABURAO MUTTEMWAR

**Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the public sector banks have on their panel a number of advocates to contest their cases in the court of law;
- (b) if so, the number of advocates on the panel of each bank;
- (c) whether any guidelines have been framed for appointment of advocates, allocation of work and their performance in the matter of settlement of cases;
- (d) if so, the number of cases pending with each bank as on date and the cases settled during the last three years;
- (e) whether many advocates on the panel of banks have not been allotted any case during the last five years; and
- (f) if so, the reasons therefor ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO V. ADSUL)

- (a) to (f) :- The information is being collected and will be laid on the Table of the House to the extent available.